

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1668  
ANSWERED ON:23.03.2012  
OPENING OF WINE SHOPS  
Nimmala Shri Kristappa;Solanki Shri Makhansingh

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of guidelines relating to opening of wine shops in the country;
- (b) whether the Union Government monitors the implementation of such guidelines by State;
- (c) if so, the details of cases of violation of such guidelines come to the notice of the Government or reported during each of the last three and the current year, State- wise/zone-wise alongwith the reaction of the Government thereto; and
- (d) the measures proposed to be taken to ensure compliance of the guidelines with particular reference to distance of such shops from educational institutions and residential colonies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) As per the entry 51 of the List I of Seventh Schedule to the Constitution of India, collection of Excise duty on alcoholic liquor for human consumption is a State subject. Therefore, the Central Government does not issue any guidelines relating to opening of wine shops in the country.
- (b),(c)and(d): Does not arise in view of reply to (a) above.